

718/97

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

OA 225/95, 718/97, 991/97, 1001/97, 497/2001, 758/2001 and
918/2001

TRIBUNAL'S ORDER on CP 7/2003

DATED: 10.1.2003

Heard Shri S.P. Kulkarni counsel for the applicant. Mrs. H.P. Shah counsel for the respondents is present and her attention is drawn to this CP which has come up for the first time.

2. Mrs. Shah to ascertain whether the order in OA has been complied with or not, and indicate the details of status of the case on the next date i.e. 17.1.2003.

3. List the case on 17.1.2003.

4. One copy of C.P. 5/2003 be handed over to Mrs. H.P. Shah.

SLJ
(S.L.Jain)
Member (J)

B.N.B.
(B.N. Bahadur)
Member (A)

NS

Dec 11
14/1

Dated : 24.1.2003

Applicant by Shri S.P.Kulkarni.
Respondents by Smt.H.P.Shah.

2. Counsel for the parties informed that the Writ Petition wherein ad-interim stay has been granted is coming up before the Hon'ble High Court on 27.1.2003, hence this case be listed thereafter.

3. List the case on 31.1.2003.

b8
(B.N.BAHADUR)
M (A),

V
(D.C.VERMA)
VC

mrj.

OA 225/95, 718/97, 991/97, 1001/97, 497/2001, 758/2001, and 918/2001.

Tribunal's Order

Dated: 31.1.2003.

Shri S.P. Kulkarni, counsel for the applicant.
Smt. H.P. Shah counsel for the respondents.

Heard counsel for the parties. Both counsel informed that Writ Petition against the order have been filed and listed for hearing on 10.1.2003 before the Hon'ble High Court. These cases be listed some other subsequent date.

List the case on 7.3.2003.

b8
(B.N. Bahadur)
Member (A)

V
(D.C. Verma)
Vice Chairman

NS

Recd by
10/2

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORITINAL APPLICATION NO: 225/95, 718/97, 991/97, 1001/97,
497/2001, 758/2001 and 918/2001

CP 5/2003 in OA 225/95
CP 7/2003 in OA 718/97
CP 6/2003 in OA 991/97
CP 8/2003 in OA 1001/97
CP 9/2003 in OA 497/2001
CP 11/2003 in OA 758/2001
CP 10/2003 in OA 918/2001

TRIBUNAL'S ORDER

DATED: 7.3.2003

Shri S.P.Kulkarni counsel for the applicant. Mrs.
Hena P. Shah counsel for the respondents.

Mrs. H.P. Shah states that interim stay has been
granted by the High Court. C.P. be kept in sine die list
till the decision of the High Court. Either party will
be free to revive the C.P.


(K.V. Sachidanandan)
Member (J)


(Govindan S. Tampi)
Member (A)

NS

Reb 27
11/3